

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1370 of 2019

IN THE MATTER OF:

Chandralekha Construction Pvt. Ltd.

....Appellant

Vs.

Devi Industrial Engineers

....Respondents

Present:

**For Appellant: Mr. Mukesh Rana, Ms. Mamta, Ms. Tanusha Pali,
Advocates**

Mr. Gajendra Parihar, Advocate

For Respondents: Mr. Ashan Ahmad, Advocate for R-1

O R D E R

09.01.2020: For filing of Reply Affidavit for Respondent No. 1, the matter is adjourned to **14^h January, 2020.**

Till the next date of hearing, the Interim Resolution Professional will not issue public announcement, if not issued.

The Learned Counsel for the 1st Respondent is directed to serve the copy of the Reply well in advance to the Learned Counsel for Appellant and others, if any.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. P. Singh]
Member (Technical)

sa/md